

National Company Law Tribunal


Allahabad Bench

CP NO. 108/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE COMPANY: *Shri Dhani Ram Sharma vs Alok Monga & Anr.*

SECTION OF THE COMPANIES ACT/I & B CODE: *58 & 59 of the Companies Act, 2013.*

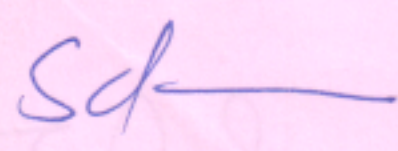
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Dhiraj Kumar Jha</i>	<i>PCS</i>	<i>Petitioner</i>	
<u>2.</u>				

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Sh. Dhiraj Kumar Jha, PCS for the petitioner company. The registry earlier issued a notice to the respondents, but it appears that the notice sent to the respondent no.1 Mr. Alok Monga is returned as unserved. Further, the notice sent to respondent no.2 is found delivered on 23.10.2017. Since, the notice sent to respondent no.1 could not be served for want of current/proper address. The petitioner is further directed to send a fresh notice to the respondent no.1 or can affect paper publication in respect of the respondents' company, if desire so.

The matter be listed on 5th December, 2017.

Dated:07.11.2017


H.P. Chaturvedi,
Member (Judicial)

Typed by:
Kavya Prakash Srivastava
(Stenographer)